
Date of Decision: 19.4.94

OA 636/93

MOTI LAL

... APPLICANT.

Vs.

UNION OF INDIA & ORS.

... RESPONDENTS.

CORAM:

HON'BLE MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN.

HON'BLE MR. B.B. MAHAJAN, MEMBER (A).

For the Applicant

... SHRI CHANDRA PRAKASH.

For the Respondents

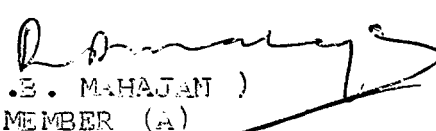
... SHRI M. RAFIQ.


PER HON'BLE MR. JUSTICE D.L. MEHTA, VC.

Heard the learned counsel for the parties and perused the records. One of the grounds challenging the selection of Shri Nirmal Kumar is that Shri Nirmal Kumar is a close relative of the Assistant Superintendent. The Assistant Superintendent is not a party and he has not participated in the selection process. No instructions have been cited that a relative of any person working in the department should not be selected.

2. The second contention of the applicant is that he is better qualified. The minimum qualification required is Middle However, the preference should be given to Matriculate. The contention of the applicant is that he is Matriculate and preference has not been given to him. The name of the applicant was not sponsored by the Employment Exchange.

3. We do not find any patent error in the selection process and the OA is rejected.


(B.B. MAHAJAN)
MEMBER (A)


(D.L. MEHTA)
VICE CHAIRMAN